

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 210/MP/2026 along with IA (Diary) Nos. 253/2026 & 258/2026

Subject : Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 seeking termination of the Power Purchase Agreement dated 22.10.2024, along with amendment thereof without any financial liability.

Petitioner : JSW Renew Energy Eleven Limited (JSWREEL)

Respondent : Solar Energy Corporation of India Limited (SECI) & Ors.

Date of Hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, JSWREEL
Shri Aditya K Singh, Advocate, JSWREEL
Shri Geet Ahuja, Advocate, JSWREEL
Shri Mridul Gupta, Advocate, JSWREEL
Ms. Dalima Gupta, Advocate, JSWREEL
Shri Divyansh Singh, Advocate, JSWREEL
Shri Shivanand Lahiri, Advocate, JSWREEL
Shri Arjit Shukla, Advocate, JSWREEL

Record of Proceedings

Learned senior counsel for the Petitioner, JSWREEL submitted that the present Petition has been filed *inter alia* seeking termination of the Power Purchase Agreement dated 22.10.2024 (PPA) executed between the Petitioner and Respondent No.1/ SECI without any financial liability or in the alternative an extension of 330 days in Financial Closure (FC) and Scheduled Commencement of Supply Date (SCSD) beyond the outer threshold of 120 days prescribed under Article 2.1.3 of the PPA. He further submitted that such extensions have been sought on account of: (a) delay in adoption of tariff by this Commission; and (b) delay in procurement of approval of the Power Sale Agreement (PSA) by the Maharashtra Electricity Regulatory Commission (MERC). He also pointed out that the PPAs and PSAs, as well as the Bidding Guidelines, expressly provide that in the event of such delay, the Petitioner shall be entitled to a corresponding day-for-day extension of SCSD. Learned senior counsel, while pressing upon the IAs filed in the matter, requested a similar interim protection as granted by the Commission *vide* the RoP dated 6.5.2026 in Petition Nos. 188/MP/2026 & Ors., whereby the Commission has directed the parties to maintain the *status quo* till the next date of hearing.

2. After hearing the learned senior counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice on the IAs as well as the Petition.

(b) The Respondents to file their respective replies to the IAs, if any, within three days, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two days thereafter.

(c) The Respondents to file their replies to the Petition, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder(s) within two weeks thereafter.

3. The Petition, along with IAs, will be listed for the hearing on **25.5.2026**.

By order of the Commission

SD/-

(T.D. Pant)

Joint Chief (Law)